CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

Dated: 21 JAN 1994

Oregenal APPLICATION NO(s) 607 93

RESPONDENTS: DRDO Menerly, Of Defence Neco Delle M.S. Moderswareg vs. 1. Seci. V. V. Balan, Advocale, Muddappa Road Cross, M.S. Nagar. Bangalore 2. Development, General, Defence Reservoil & Development, Grove of India, Menestry of Defence Ha R&D. Organisation, Dts Ct. Mangues. Development. B. Wang Sona Bhowden New Delli. - 11. 3. The Director, Technology. Development 2nd floor, CAIR' Buelding Raj Bhavan circle High Grorends. Bongalost-1.

4. Sré. M.S. Radmascqual, Serrios Coursel for central Grevi Frigh Orld of Karnataka Boelding Bougerloop.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 27.12.43

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APPLICANTS:

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.607/93.

THIS THE 27TH DAY OF DECEMBER, 1993

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI V. RAMAKRISHNAN

MEMBER (A)

Shri M.S. Marisamy,
Aged 28 years,
S/o Late Siddamallappa,
D/o The Director,
Technology Development Centre,
Ministry of Defence,
R&D Organisation,
II Floor, CAIR - 81dg.
Rajbhavan Circle,
High Grounds, Bangalore-560 001. ...

Applicant

(By Advocate Shri V.V. Balan)

Vs.

- Director General,
 Defence Research & Development,
 Government of India,
 Ministry of Defence,
 HQ R&D Organisation,
 Ote. of Man Power Development,
 B Wing, Sena Bhavan,
 New Delhi 110 001.
- 2. The Director,
 Technology Development,
 2nd Floor 'CAIR'Building,
 Raj Bhavan Circle,
 High Grounds, Bangalore-560 001. ... Respondents

(By Advocate Shri M.S. Padmarajaiah)
Central Govt. Sr. Standing Counsel

ORDER

ing the applicant's claim for absorption on permanent basis

Shri Justice P.K. Shyamsundar, Vice Chairman.

We have heard both sides. We also direct the admission of this application and then dispose it off by giving a direction to the Respondent Government for consider-

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as a Helper or a Peon subject to availability of a regular vacancy. The absorption will be contingent, take effect from the date of arising of the vacancy.

 With this observation, this application stands disposed off.

Sd-

(V. RAMAKRISHNAN) MEMBER (A) .Sd-

(P.K.SHYAMSUNDAR) VICE CHAIRMAN

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